CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI



R.A. NO.140/2004 M.A. NO.1205/2004 in O.A. NO.3159/2003

This the 4th day of June, 2004

HON'BLE SHRI V.K.MAJOTRA, VICE-CHAIRMAN (A)

Union of India & Ors.

... Applicants

-versus-

V.K.Saxena

... Respondent

ORDER

Through this application respondents in OA No.3159/2003 have sought review of order dated 16.3.2004 by which the OA was allowed with the following directions to the respondents:

"6. The OA is allowed directing the respondents to pay to the applicant interest at the rate of 9% per annum for the periods of delay in making payments of various retiral dues w.e.f. 23.9.2003 till the dates of respective payments. Respondents are further directed to pay interest so calculated to the applicant within a period of fifteen days from the date of communication of these orders. No costs."

No error apparent on the face of record has been brought out in this application. It is merely an attempt to re-argue the case which is beyond the scope and ambit of a review. Rejected, therefore.

(V. K. Majotra) 4.6, oy Vice Chairman

/as/